

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
CREDOSYNC INFOSOFT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Credosync Infosoft Private Limited
2.	Date of incorporation of corporate debtor	7 th December, 2015
3.	Authority under which corporate debtor is incorporated / registered	RoC- Pune
4.	Corporate Identity No. of corporate debtor	U72900PN2015PTC157455
5.	Address of the registered office and principal office (if any) of corporate debtor	SN 49A/18 Erandvana, FL-4 Swastik Apt, Gulmohar Path, Pune, Maharashtra- 411004
6.	Insolvency commencement date in respect of corporate debtor	5 th December, 2023 (The order copy was received on 07 th December, 2023)
7.	Estimated date of closure of insolvency resolution process	2 nd June, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neha Jain Nemani IBBI/IPA-001/IP-P-02465/2021-2022/13927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2404-B, Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City, Maharashtra - 400053 Email: nehavkjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053. Email: cirp.credosync@gmail.com
11.	Last date for submission of claims	21 st December, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Credosync Infosoft Private Limited** on 5th December, 2023.

The creditors of **M/s. Credosync Infosoft Private Limited**, are hereby called upon to submit their claims with proof on or before **21st December, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Neha Jain Nemani

Interim Resolution Professional
Credosync Infosoft Private Limited

Date: 8th December, 2023

Place: Mumbai